

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT) No. 228-229 of 2020

IN THE MATTER OF:

Shubh Infratech Pvt. Ltd.

...Appellant(s)

Vs.

Mr. Sameer Bansal & Ors.

...Respondents

Present:

For Appellant:

Mr. Akshat Goel, Advocate

For Respondent:

Mr. Shivam Wadhwa, Advocate for R-1

Mr. Avnish Singh, Advocate for R-2 (ROC)

Mr. P. Nagesh, Advocate

Ms. Adeeba Mujahid, Advocate for R-7

ORDER

(Through Virtual Mode)

10.02.2021: On perusal of the order dated 7th January, 2021, it reveals that the Learned Counsel for the Appellant was directed to take fresh notice to the Respondent No. 6.

The Office Note dated 9th February, 2021 reveals that the Notice has been delivered to Respondent No. 6 but today nobody appears on behalf of Respondent No. 6.

Further, from the order dated 7th January, 2021 Learned Counsel for Respondent No. 7 was given time to file its 'Reply Affidavit'.

Learned Counsel for Respondent No. 7 is present but 'Reply Affidavit' on behalf of Respondent No. 7 has not been filed. She prays for more time. Two weeks' time is granted to Respondent No. 7 to file its 'Reply Affidavit'.

Learned Counsel for Respondent No. 2 (ROC) is present.

List this matter on **23rd March, 2021**.

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

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